

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 8**  
**50/241-242/PB/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai & Ors.

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Applicant/petitioners

.... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 24.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv. with  
Mr. Rajnish Sinha, Ms. Shelly Khanna,  
Mr. Nikhil Jain, Ms. Preeti Nair, Advs.

For the Respondent : Mr. Adarsh Tripathy, Mr. Gaurav Wadhwa,  
Advs. for R3 to 6.

**ORDER**

**CA-1392(PB)/2019:-**

A perusal of the paper book shows that the memo of parties has not been filed divulging the names of the non-applicant-respondents. Learned counsel for the applicant undertakes to do the needful within a week.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

24.07.2019  
Aarti Makker

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**